

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 313 OF 2017 &  
IA NOS. 779 & 778 OF 2017**

**Dated: 12<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**M/s Aurum Renewable Energy Pvt. Ltd. ... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. S.B. Upadhyay, Sr. Adv.  
Mr. Sakya Singha Chaudhuri  
Mr. Anand Kr. Shrivastava  
Ms. Molshree Bhatnagar  
Ms. Manpreet Kaur

Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay Bajjal for R-1  
  
Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Mr. Shubham Arya for R-2  
  
Mr. R. Mishra  
Mr. Sanjeev Saxena for R-3

**ORDER**

I.A. No.778 of 2017 (Appln. for exemption from filing certified copy of the impugned order) is allowed.

List the matter on **23.10.2017** for reporting compliance regarding filing of affidavit of service. In the meantime, rejoinder may be filed after serving copy on the other side.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/kt*